

Twelfth and Thirteenth Sitzings of the Committee on Government Assurances held during the current Session.

Mr. Speaker: Order, order. Let us proceed now.

11.20 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd September, 1965, agreed without any amendment to the Payment of Bonus Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 9th September, 1965.

Shri S. M. Banerjee (Kanpur): I want a clarification, arising out of what has been laid by Mr. Siddananjappa on the Table. Yesterday when I raised this question, the Minister of Planning, Shri Bhagat, said that he would collect the information as to what amount was spent on the tours abroad by the ministers, deputy-ministers and the officials during the summer. Actually we got that information for 1964. You, in your wisdom, Sir, asked the hon. Minister to furnish this information. I would like to know whether that information is available; if so, may I know whether it will be placed on the Table or what time it will take them to do so?

Mr. Speaker: Is it available now? I will enquire from the Minister.

श्री मधु लिखते (मुंबई) : अध्यक्ष महोदय, किरोसीन के बारे में श्री हुमायून् कविर वक्तव्य देने वाले थे।

11.21 hrs.

PRIORITY OF NOTICE OF QUESTIONS

Mr. Speaker: I have to inform the Members that I have received a suggestion from Shri Madhu Limaye that equal opportunities should be given to Members who are residing in Delhi and those who are residing outside Delhi during inter-session periods to send their Notices of Questions after the summons for a Session have been issued, and that such Notices should begin to be received seven days after the date on which summons have been issued. Similar suggestions in different forms have been received by me from other Members in the past. I have considered these suggestions. According to the present practice, notices of questions are received in the Parliamentary Notice Office one day after the issue of Summons and Bulletin showing allotment of days for answering questions by Ministers, and their priority is arranged according to the date and time of receipt. With a view to remove the difficulty experienced by members who are not in Delhi at the time of issue of Summons, I have decided that Members may give notices of questions as at present, but all notices received between the date after the issue of Summons and the seventh day thereafter shall be deemed to have been received at the commencement of the seventh day. The inter se priority of such notices shall be determined by ballot as in the case of notices received on the same day and time.

11.25 hrs.

RAILWAYS (EMPLOYMENT OF MEMBERS OF THE ARMED FORCES) BILL\*

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): Mr. Speaker, Sir, on behalf of Shri Y. B. Chavan, I beg to move for leave to

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 24-9-1965.